

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM NO. 406
(IB)-14(PB)/2020

IN THE MATTER OF:

Indu Rani Joshi and anr.
v.
Ansal Housing Ltd

.... Applicant/petitioners
.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 17.02.2020

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S.K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

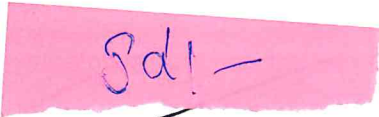
PRESENT:

For the Applicant

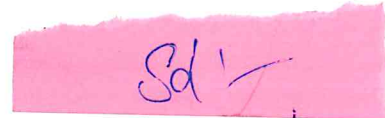
Mr. Pawan Kumar Ray, Mr. Prit Arora, Advs.

ORDER

Hon'ble the Supreme Court having already granted stay against the proceedings, the parties are hereby directed to mention the matter as and when Hon'ble the Supreme Court modified the order earlier passed, until such time, the Registry is hereby directed not to list this matter.



(S.K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)